

(2)

CAT/J/12

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

/NEW BOMBAY BENCH

O.A. No. 13/94
T.A. No. --

198

DATE OF DECISION 24-1-94

B.S.Rath

Petitioner

Mr.G.K.Masand

Advocate for the Petitioner(s)

Versus

U.O.I. & Ors.

Respondent

Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. Justice M.S.Deshpande, Vice-Chairman

The Hon'ble Mr. N.K.Verma, Member(A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ? N
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether in needs to be circulated to other Benches of the Tribunal ? N

[Signature]
(M.S.DESHPANDE)

VC

M

(3)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A.13/94

B.S.Rath

.. Applicant

-versus-

Union of India Ors.

.. Respondents

Coram: Hon'ble Shri Justice M.S.Deshpande,
Vice-Chairman.

Hon'ble Shri N.K.Verma, Member(A)

Appearances:

1. Mr.G.K.Masand
Counsel for the
Applicant.

ORAL JUDGMENT:
(Per M.S.Deshpande, V.C.)

Date: 24-1-1994

Mr.Masand does not press prayer (a) of the application but contends with regard to prayers (b) and (c) that he had made representations. Since the orders which are being challenged by prayers (b) and (c) by the applicant, denied and varied to his disadvantage certain conditions of service as regulated by rules, the applicant has a remedy of approaching the appellate authority viz. the Chief Electrical Distribution Engineer. The applicant may approach him in accordance with the rules and we hope that the authorities would dispose of the appeal expeditiously.

2. O.A. disposed of.

N.K.Verma
(N.K.VERMA)
Member(A)

M.S.Deshpande
(M.S.DESHPANDE)
Vice-Chairman